COURT NO.9

SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 12058/2024

[Arising out of impugned final judgment and order dated 06-12-2023 in CRADB No. 1342/2022 passed by the High Court of Jharkhand at Ranchi]

RUPESH KUMAR SINGH

Petitioner(s)

VERSUS

STATE OF JHARKHAND

Respondent(s)

Date : 27-01-2025 This petition was called on for hearing today.

HON'BLE MR. JUSTICE M.M. SUNDRESH HON'BLE MR. JUSTICE RAJESH BINDAL

- For Petitioner(s) Mr. Prateek K Chadha, AOR Mr. Sreekar Aechuri, Adv. Ms. Surbhi Soni, Adv. Mr. Aniket Chauhaan, Adv.
- For Respondent(s) Mr. P.s. Sudheer, Adv. Ms. Madhusmita Bora, AOR Mr. Pawan Kishore Singh, Adv. Mr. Dipankar Singh, Adv.

UPON hearing the counsel the Court made the following O R D E R

We are not inclined to interfere with the impugned order. The Special Leave Petition is, accordingly, dismissed. Pending application(s), if any, shall stand disposed of.

(ASHA SUNDRIYAL) DEPUTY REGISTRAR (POONAM VAID) ASSISTANT REGISTRAR